

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'SMC-2' NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.4189/Del/2019  
Assessment Year: 2010-11

M/s. Vayoo Nandan Finance Company Pvt. Ltd., B-6, Ganpati Apartment, 6, Alipur Road, Civil Lines, New Delhi	<b>Vs.</b>	ACIT, Circle -26(1), New Delhi
<b>PAN :AAAVC0437F</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	Sh. Shrey Jain, Advocate
Respondent by	Sh. Om Prakash, Sr.DR

Date of hearing	20.12.2021
Date of pronouncement	20.12.2021

**ORDER**

This is an appeal by the assessee against order dated 29.03.2019 of learned Commissioner of Income Tax (Appeals)-16, New Delhi, for the assessment year 2010-11.

2. At the outset, learned counsel for the assessee, on instruction, sought withdrawal of the appeal as the assessee has opted for settling the dispute under the Direct Tax Vivad Se Vishwas Act, 2020.

3. Learned Departmental Representative did not express any objection to the aforesaid request of the assessee.

4. Having considered rival submissions, I find that the assessee has opted for settling the dispute under the Direct Tax Vivad Se Vishwas Act, 2020. Accepting assessee's declaration, the designated authority has issued form No. 5. Thus, essentially, the dispute arising in the appeal has been settled. Therefore, accepting assessee's request, I permit withdrawal of the appeal. Accordingly, the appeal is dismissed as withdrawn.

***Order pronounced in the open court on 20<sup>th</sup> December, 2021***

***Sd/-***  
**(SAKTIJIT DEY)**  
**JUDICIAL MEMBER**

Dated: 20<sup>th</sup> December, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi